

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH AT DELHI

ORIGINAL APPLICATION NO.47 OF 2022

IN THE MATTER OF:

SHRI SANJAY KUMAR PAL

... APPLICANT

VERSUS

STATE OF U.P. &amp; ORS.

... RESPONDENTS

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NEW DELHI

APPELLANT

Dated : 16/03/2023

Filed Through

  
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REJOINDER BY THE APPLICANT TO THE REPLY FILED ON BEHALF OF  
THE 5<sup>TH</sup> RESPONDENT, M/S OBEETEE PVT. LTD., ALONGWITH  
RESPONSE TO THE JOINT COMMITTEE REPORT.

MOST RESPECTFULLY SHOWETH:

At the outset, it is submitted that the present Reply filed by the Respondent no. 5  
of the Petitioner of the Petitioner is not at all maintainable and deserves to be  
dismissed at threshold. It is submitted that the present reply is nothing but it is  
totally false and fabricated. Since the present reply is not supported by any  
documents as such it is not maintainable before this Hon'ble Tribunal. It is

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submitted that the present Reply is not maintainable on the basis of following Preliminary submissions.

1. The Petitioner has filed a Petition before this Hon'ble Tribunal to take appropriate action against the Respondent No. 5 company / offender which is destroying the fertility of land by flowing a effluent in the land surrounding the company. The fertile land became warned land due to effluent of the said offending company. On the complaint of the Petitioner this Hon'ble Tribunal vide order dated 16.2.2022 directed the State Pollution Board and The District Magistrate , Sant Ravi Das Nagar to form a committee under the supervision of the state Pollution board and inspect the site within four week. However the said committee could not inspect the pollution site reason best known to them. But the said committee inspected the site of after filling the low land where the effluent was accumulated by the offending Company after laps of more than 2 months. When the offending company cleaned the said offending site by filling soil. Copy of photographs showing the accumulation of effluent from the Company is annexed herewith and marked as ANNEXURE P-1

2. That the said committee visited the said premises when the said offending company filled / leveled the low land by filling soil from other places. The said committee got delay in inspection of land of the Petitioner to help the offending company. It is submitted that the offending company filled the low land between

order of this Hon'ble Tribunal and inspection of site by the committee. It is said that the said committee has filed wrong report before this Hon'ble Tribunal. To see the report of the committee, the complainant requested Central Pollution control Board to test soil of the compliant and other where the effluent of offending company was accumulated. On request of the complainant the Central pollution control Board submitted report of the said land. A copy of the report is annexed herewith and marked as ANNEXURE P-2.

#### PARAWISE REPLICATION TO REPLY OF RESPONDENT NO. 5

1. That the contents of the Para No.1 are admitted to the extent that the Applicant has filed an Application as objection against the Respondents that industrial unit situated at Gopepur, Gopiganj, Sant Ravidas Nagar, Uttar Pradesh has been dumping untreated industrial wastewater containing organic toxic substances into the firm of the Applicant. It is denied that above stated facts are baseless and untrue.

2. That the contents of the Para No.2 of the Reply are admitted to the extent which is matter of record. However, it is stated that the Respondent No.5 has not stood on the parameter that need to follow at the time of the permission was granted. Permission was granted by the Authorities to do business following all

procedure of law and without hampering the interest of the villagers and nearby land owners. The Respondent No.5 is acting arbitrarily and never looked into or guided the interest of the nearby owners. He used to handle government machinery on the strength money power or political strength.

3. That the contents of the Para No.3 of the Reply are wrong and denied. Answering the current paragraph, it is submitted that the Joint Committee Report has not given clean cheat to the Respondent No.5 as stated. In the concluding para of the Report i.e. Para No.4 under the heading of 'Recommendation,' the Joint Committee has stated/recommended "*Industry M/s Obeetee Pvt. Ltd. is liable to pay compensation to the Complainant Mr. Sanjay Kumar Pal only after proper verification and assessment by the agricultural and revenue department.*" The language clearly signifies that the Committee has not denied compensation to the Applicant but definitely confronted the amount demanded. That is why the Committee recommended for verification and assessment by the agricultural and revenue department to ascertain the compensation. The copy of the report attached with the Reply is itself substantive and truthfulness what the Applicant stated in the Original Application. The Committee was expert in the matter of industrial norms and guidelines, not in agricultural damages. Hence, it remained silent on the damages caused by the Respondent No.5.

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submitted that the complaint is on the damage of the land of the Applicant for the misconduct of the Respondent No.5, not on the current status of it. It might have maintained for the investigation purposes.

*Fifthly*, the owners of the Respondent No.5 are powerful person in the society and have hold on various organizations and official level. Out of fear, nobody would have come forward to raise question on pollution caused by the Respondent No.5. On the other hand, to prove the statement of Shri Chhotelal Yadav, the Committee should have examined the soil of the land claimed to be irrigated by the Respondent No.5. Above all, the main question is raised whether the Applicant is victim of the mismanagement of the Respondent No.5. Without any prejudice, it is submitted that if anyone do something good for other person, anyone has no right to do harm rest person in the ground that anyone is doing better for other person. In the present condition, the Applicant is adversely affected with the misconduct and mismanagement of the Respondent No.5 and he should be given justice. Giving Rs.15K for repairing of the drainage of the Respondent No.5 that made suffer of the Applicant is not done justice.

4. (a) That the contents of the sub Para are matter of record, however, it is stated that the Respondent No.5 has not followed the norms settled by the authorities and the law as well.

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*Secondly*, the Hon'ble Tribunal has not ordered for calculation of the damage caused by the Respondent No.5 that might be the reason for not assessing the damages of agricultural product. The recommendation No.1 & 2 clearly indicates that the drainage system is not as per standard and need maintenance. It is duty of the Respondent No.5 to maintain drainage system to sustain ecological harmony while handling the hazardous substance during course of making carpets in its factory and dumping the unprocessed hazardous substances. Recommendation No.1 &2 indicate that drain from the factory to Jhiriya Nala is also not good and that condition supports the claim of the Application that the waste water of Respondent No.5 being dump in the field of the Application upto 3 feet height.

*Thirdly*, the report stated that during course of investigation, no effluent was found on the land of the Applicant. The Applicant also submitted photograph of the patch of land which is the question before the Hon'ble Tribunal. The main question was whether the land was arable or not and in the land of the Applicant if there is any form of toxic/hazardous elements used in the factory of the Respondent found or not. The Committee consists of scientist and they need to examine the land of the Applicant to substantiate the claim of the Applicant. It is not done to ascertain the claim best known to them.

*Fourthly*, the report also contained the fact that main pollutants like BOD, COD, SS, Oil & Grease & pH have been found to be within prescribed limit. It is

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(b) That in replying present sub-para, it is stated the Respondent No.5 somehow managed to take NoC from the respective head of the villages. It is transparent that the Respondent No.5 has provided contents of the NoC and the respective heads of the villages signed on it mechanically. The heads of the villages have not obtained the same by due process. It was done completely with connivance of each other. It is wrong that there was no crop damage in the locality by using the water flowing from the factory. It is submitted that the water flowing from the factory contain hazardous substances that reduces productivity of the land and that happened in the present case. The statements made in the present para are incorrect and biased.

(c) That in replying the sub-Para, it is stated that the Applicant has already mentioned that he has verbally complained to the officers of the Respondent No.5, but was not responded, hence written complaint was filed. It was duty of the Respondent No.5 to honour the interest of neighboring land owners of the land, but it did not do. Hence, the applicant requested to repair the drain. Thereafter, the Applicant received money to repair the drain which was duty of the respondent No.5.

(d) That the sub-para is admitted to the extent which is matter of record, rest of the contents are wrong and denied. It is submitted that the Respondent No.5 has not obey the rules of the Authorities.

(e) It is correct that the Applicant has received Rs.15,000/- not as compensation but towards the cost incurred on the course of repairing the drain. It is stated that, it was duty of the Respondent No.5 to repair the drains used by the Respondent No.5 for flowing of water from it, but it did not do, hence the Applicant interfered.

(f) That the contents of the sub-para denied due to want of knowledge.

(g) & (h) That in replying the contents of the present sub para (g) & (h), it is submitted that the sum was received only for the purpose of repair of the drain.

(i) That the contents of the present sub-para are highly repressible. The main question is to keep safe the property of the Applicant from the hazardous water of the Respondent No.5. After repairing, the water also coming to the land of the Applicant, it was need of permanent solution. The Respondent was not doing that and the Applicant was facing same problem to save his land from the Respondent. It is denied of demanding Rs.40,000/- as alleged.

(j) That in replying the present sub-para, it is stated that the Respondent has very cunningly skipped the truth and avoided the liability. In the present para, the Respondent has admitted damage of crop of the Applicant which the police report contained. Every onus is transferred to the farmers and the loss occurred is also mitigated. The Respondent cannot transfer its onus to some other person. It is the duty of it to create safe side for the farmers around it. The Respondent is wrong

that the farmers are using water of the Respondent by damaging drainage system. It is submitted that the unprocessed water is flowing from the Respondent factory through the drain. Farmers knew that use of it would lead to damage cross and unproductive thought.

(k) In the present sub-para also, the Respondent again transfer the onus to some other person keeping it safe. It is admitted by the Respondent that Lekhapal has reported that damage was caused to the Applicant due to the water of the Respondent, but very cunningly avoided the accountability. It is submitted when a person goes to various Authorities, it is very much understood that he must have faced suborned situation to face the patch of land. The Respondent is not an organization of easy thought but forced the Applicant to suffer even after various Authorities found the damage of crop of the Applicant and even now a days, it is not in a position to admit the same.

(l) That the contents of the present sub-para are wrong and denied. It is strongly denied that the sub-Divisional Magistrate has ever say complaint of the Applicant false. The present para of Respondent is false and baseless and the Respondent needs to give explanation how he can say such a wrong thing in the name of sub-Divisional Magistrate.

(m) In replying the present sub-Para, it is stated that the waste unwanted water of the Respondent factory ran over to the lands of the farmers due to damaged

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drainage. It ruins the crop. Interpretation of Ramrati signifies that the Respondent No.5 has big concern with managing water system of the factory and many persons are affected by it. The Respondent without imposing permanent solution on the water flow avoided situation ever after approaching against it before various authorities. The Respondent No.5 damaged crop of the Applicant through the years.

(n) That the contents of the sub Para need no reply. However, it is submitted that the Respondent sent a vague reply.

(o) It is admitted that the crop has been damaged due to the waste water of the Respondent No.5.

(p) That the contents of the present sub para admitted that the Applicant has filed the present Application on 16.12.2021 and facing financial losses, rest of the para are wrong and hence denied. It is denied that the Respondent is no dumping waste water in the land of the Applicant. It denied that the Applicant is not facing financial loss. The Applicant has already filed Photographs of the land and very clearly showing how the piece of land looks like a pond. The Applicant has not been able to cultivate the piece of land from long back. The Respondent is earning handsome money by wasting the land of the Applicant enriching itself and deteriorating financial condition of the Applicant and that need to be compensated.



(q) That contents of the present sub Para are admitted which are matters of record, rest of the contents of the sub para is denied. In replying the current sub-para, it is submitted that the effluents were in the land of the Applicant.

(r) That in replying the present sub para, it is submitted that the Respondent No.5 has misconceived the report of the Joint Committee and some facts of the report is misquoted. As claimed, no report of the District Agricultural Officer, Chief Veterinary Officer are not on the record. Only Report of Joint Committee is attached with the Reply. Secondly, the Joint Committee Report contains facts on normal as stated in para No,(r)(i). That does not mean that there were no pollution. The Petitioner is not an expert in the matter, but the main question is if there was any pollution around the factory before the report of the Joint Committee come out and thereafter. Report is completely silent on the situation of the property of the Applicant. As stated earlier, the report of the Joint Committee does not contain any material if the land of the Applicant is affected by the waste water of the Respondent No.5 and if any hazardous and toxic substance is found in the land of the Applicant those used in the factory of Respondent No.5. It is denied that the Report does not contain any material in support of that there was no lapses in the part of the Respondent No.5. In the concluding para of the Report, Joint Committee has already mentioned that "*Industry M/s Obeetee Pvt. Ltd. is liable to pay compensation to the Complainant Mr. Sanjay Kumar Pal only after proper verification and assessment by the agricultural and revenue department.*" The

language clearly signifies that the Committee has not denied compensation to the Applicant but definitely confronted the amount demanded. That is why the Committee recommended for verification and assessment by the agricultural and revenue department to ascertain the compensation. The copy of the report attached with the Reply is itself substantive and truthfulness what the Applicant stated in the Original Application. If we divide para No.4 under the heading of 'Recommendation' into two parts then we found two recommendations simultaneously. One is "*Industry M/s Obeetee Pvt. Ltd. is liable to pay compensation to the Complainant Mr. Sanjay Kumar Pa*" and second part is "*only after proper verification and assessment by the agricultural and revenue department.*" It clearly means that the Respondent No.5 is liable to pay the compensation to Sanjay Kumar but after ascertaining the amount of the loss and damage by the District Agricultural Officer. In sub para No.(r) (ii) the Respondent No.5 has already mentioned that itself is a very negligent organization and is very much negligent in performing its own duty. It has already mentioned that the it has paid Rs.15,000/- to the Applicant as cumulative sum 'towards maintenance and upkeep of that portion of the drain carrying the treated waste water which fell within his land'. It signified that the land of the Applicant was used by the Respondent No.5 in dumping the waste water that supports the claim of the Applicant. Secondly, the Respondent No.2 has to say if damages occurred due to the waste water of the Respondent No.5, it is not its duty to keep the ecology safe following the guideline of the government prescribed and that undertook at the

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time to giving permission, it is the duty of the persons those affected by the waste water and the Respondent No.5 only can give some money for maintenance of the drain and transfer its onus to the affected person/ land owner. It is simply gross violation of law and negligent for maintaining harmony of ecology and endangering the life of the people living and farming around it. Based on the Reply, the Respondent No.5 must be punished under provision law.

5. That the contents of the para No.5 of the Written Statement are wrong and denied. It is denied that the Respondent No.5 was not dumping waste toxic water into the agricultural lands. It is denied that the Applicant was not affected with the reduction of productivity in his agricultural land due to dumping of the waste water. It is also denied that the Applicant was not requesting time and again regarding the dumping. It is further denied that the Respondent is not dumping waste water in the cultivable land. In replying the submissions of the Respondent No.5, it is submitted that the land of the Applicant is being wasted for dumping the waste water of the factory and Respondent No.5 do not consider the Applicant as farmer is remorseful.

6. That the contents of the para No.6 of the Written Statement are wrong and denied. It is denied that soil level of the Applicant land. It is denied that the police report, lekhpal has not confirmed the claim of the Applicant that the land of the Applicant is not affected by dumping of waster of the Respondent No.5 factory. It

is also denied that wheat and paddy crop was there in the land of the Applicant as stated. It is also denied that the Applicant has stated anything lie as stated. It is submitted that the Applicant has filed the colour photograph of the subject land and it is completely showing there was dumping of waste water and appearing that as if there were a lake. As stated as submission by the Respondent No.5, it cannot be possible on interception of water by the farmers as alleged, for the purpose of irrigation. Secondly, overflowing of water into a cultivable land cannot harm paddy crops. As per concept of science is concerned, paddy crop sustains even in the flood water. If water is healthy, no matter how much water is flowing into the paddy crop land. In the case of wheat, it requires less water and over flow of water damages wheat crop. From the photograph, it is quite transparent about the situation and which crop was there. The Respondent No.5 is blatantly wrong and lying before the Hon'ble Tribunal by stating wrong facts.

7. That the contents of the para No.7 of the Written Statement are wrong and denied. It is denied that no loss caused to the Applicant. It is also denied that the Applicant want to extort money from the Respondent No.5. In replying the present para, it is stated that the owner of the Respondent No.5 is a powerful man and has strong control over the society. It has been stated that the factory is too old and while countrymen were fighting for handful of rice/bread for their livelihood, the factory was set up. The people living around the factory remained silent and tried

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to live their own life and ignored the atrocity of the owner and the owner tried to succumb them by the strength of money and social relation.

8. That the contents of the para No.8 of the Written Statement are wrong and denied. It is denied that Respondent has not been indulging in practices contrary to its duties under various environment statutes. It is submitted getting consent to operate does mean got license to harm others. Consent would have been given to function within certain guidelines, which the Respondent did not follow. The ETP is only a show piece and was not functioning all times and when functions it is not working properly. It is denied that the water flows out from the factory is process water and liable for irrigation. It is denied that no pollution is caused as stated.

9. That the contents of the para No.9 of the Written Statement are wrong and denied. In replying the contents of the present para, it is submitted that the Respondent is humiliating the system by saying the five heads of the five villages confirmed water not being pollute and toxic. The same view has been taken in the case of quoting name of Police, Lekhpal and Ramrati. If water is polluted or not, it can be proved only from the test report of the water, the Respondent did not produce any test report which needs to be done. The Respondent submitted that it has been paying every farmer for embankment of the drain and its maintenance. It directly signifies that every farmer is affected with the Respondent No.5 and its activity of embanking the drain. The Respondent No.5 never embanking the drain

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and the farmers suffering from it. The Respondent No.5 pay every for the embankment of the drain means it is trying to manage the situation by paying to the farmers.

10 That the contents of the para No.10 of the Written Statement are matter of record, however, it is submitted that the Joint Committee has recommended to pay the compensation after proper verification and assessment.

11. That in replying the contents of the para No.11 of the Reply, it is submitted that fact presented regarding the understanding the para 4(4) of the Joint Committee is absolutely contrary to the facts and against the law. The entire negligence is canopied and misconceived facts/thoughts are presented herein. It is denied that the compensation is recommended by the Joint Committee are stipend. The very word stipend is misquoted and mis-presented. The farmers are not liable for any stipend as stated, as they are not providing indirect service to the Respondent No.5. If it is recommended for the loss of the productivity of the crop or damage of the crop, it is compensation not stipend. The Joint Committee has used the very word 'compensation' in its recommendation. As done from the very beginning, the Respondent No.5 still misleads and misquotes. The intention of misquoting the recommendation is nothing but admitting its guilty and nothing to hide.

12. That the contents of the Para No.12 of the Reply are wrong and denied.

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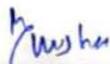
It is, therefore, for the submissions made herein above, the Hon'ble Tribunal may kindly be pleased allow the Original Application in terms of the prayer made therein.

NEW DELHI

Dated : 16/3/2023

  
APPELLANT

Filed Through

  
BKM & ASSOCIATES  
Advocates, Solicitors & Legal Consultants  
Counsel for the Appellant  
206, AJ Chambers, Naiwala  
Bank Street, Karol Bagh  
New Delhi-110 005  
9868113796

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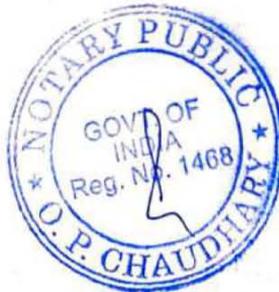
... RESPONDENTS

AFFIDAVIT

I, Sanjay Kumar Pal, S/ o Late Ram Charan Pal, R/o Ekta Chawal, Committee Tata Nagar, Bhandup, East Mumbai, Maharashtra-400042, do hereby Solemnly affirm and state as under:

1. That the accompanying application under Section Under Section 14 & 15 (b) & (c) R/w. Section 18(1) & (2) of the National Green Tribunal Act, 2010 has been drafted by our counsel under my instructions and as such I am fully conversant with fact of the accompanying Original Application.

2. That the contents of the Application are true and correct on the basis of my personal knowledge and belief and no part of its false and nothing has been conceal there from.



  
DEPONENT

VERIFICATION

Verified at New Delhi on March, 2023 that the contents of above affidavit are true and correct on the basis of my personal knowledge and belief and no parts of its correct and nothing has been conceal there from



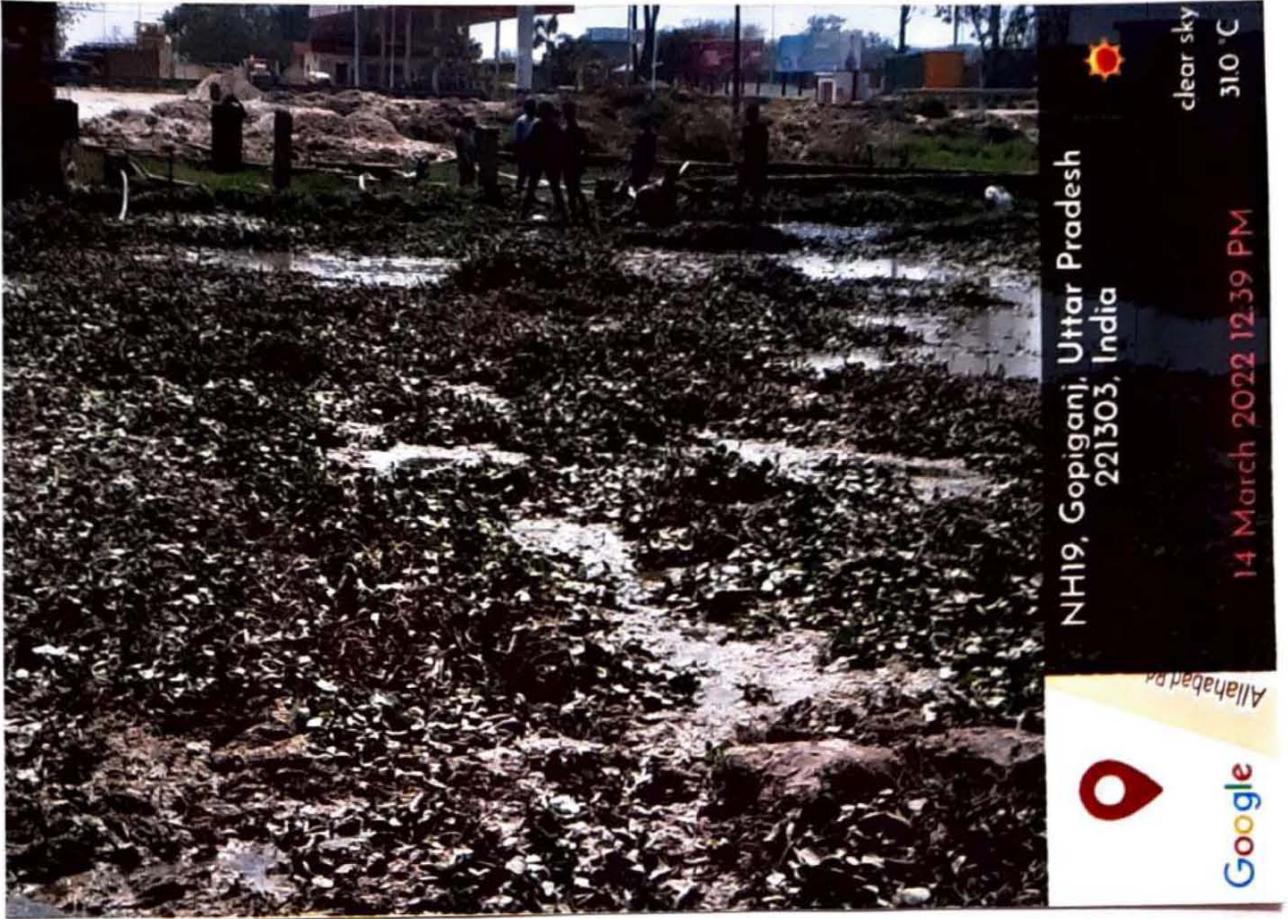
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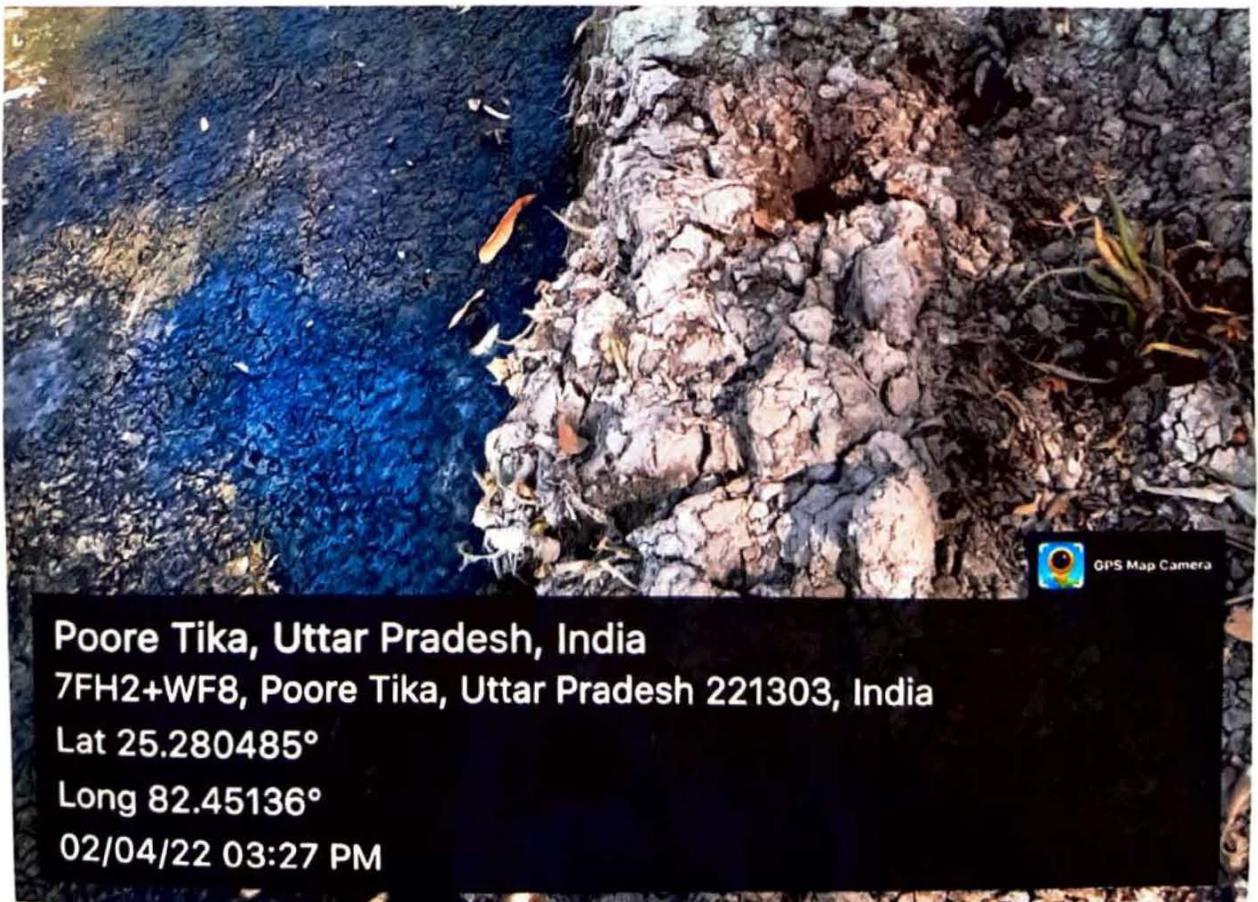
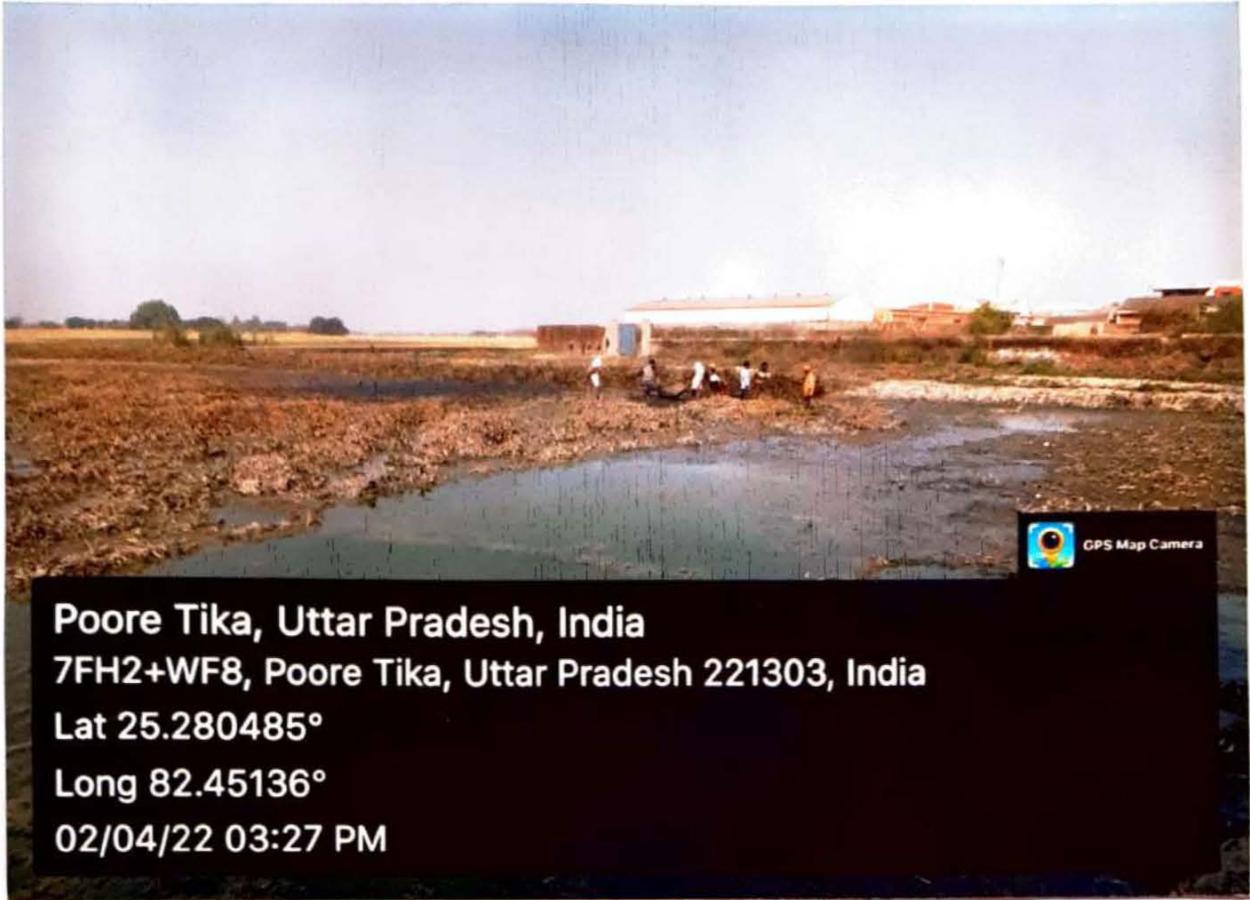
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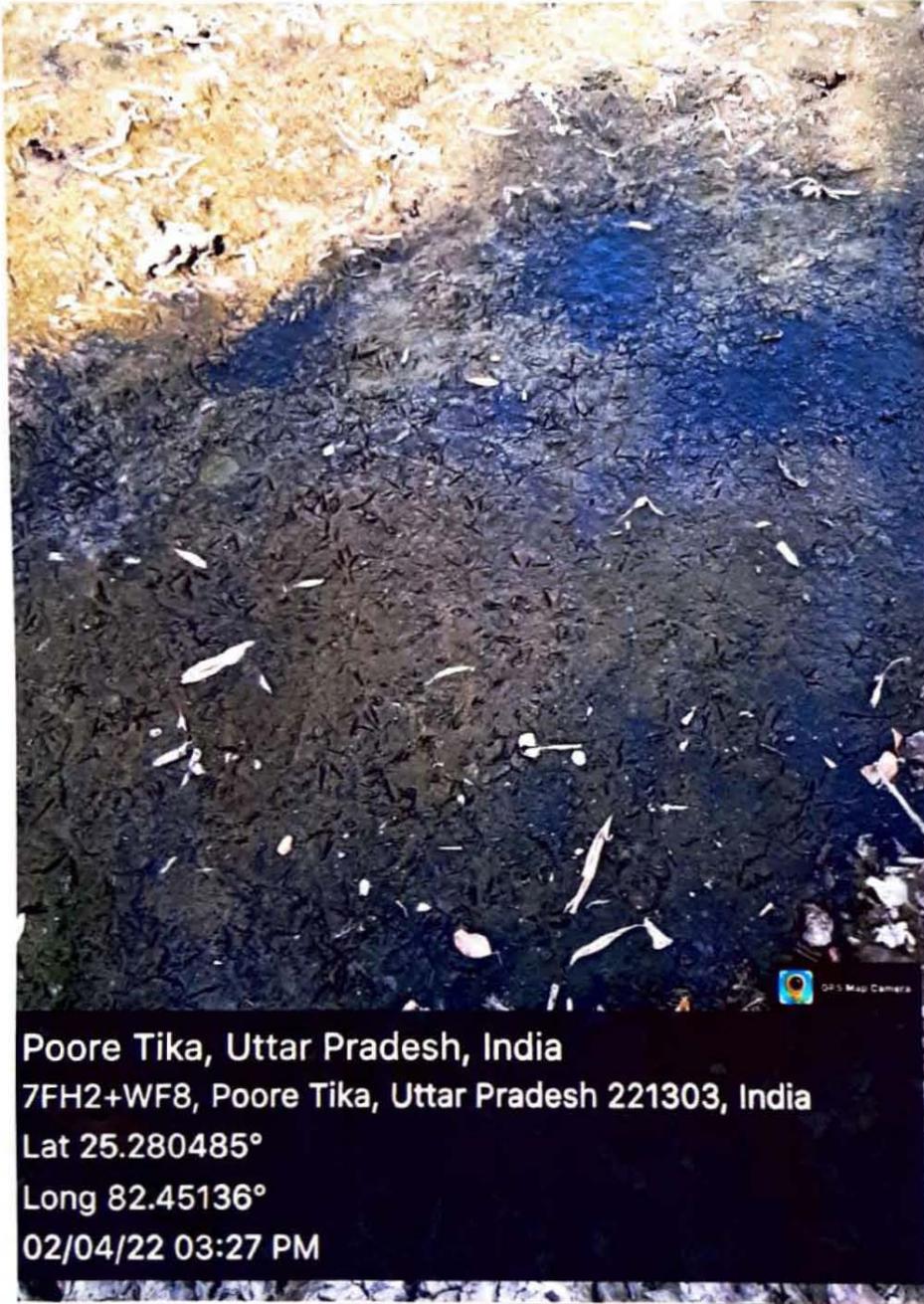
NOTARY PUBLIC, DELHI



16 MAR 2023







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Poore Tika, Uttar Pradesh, India

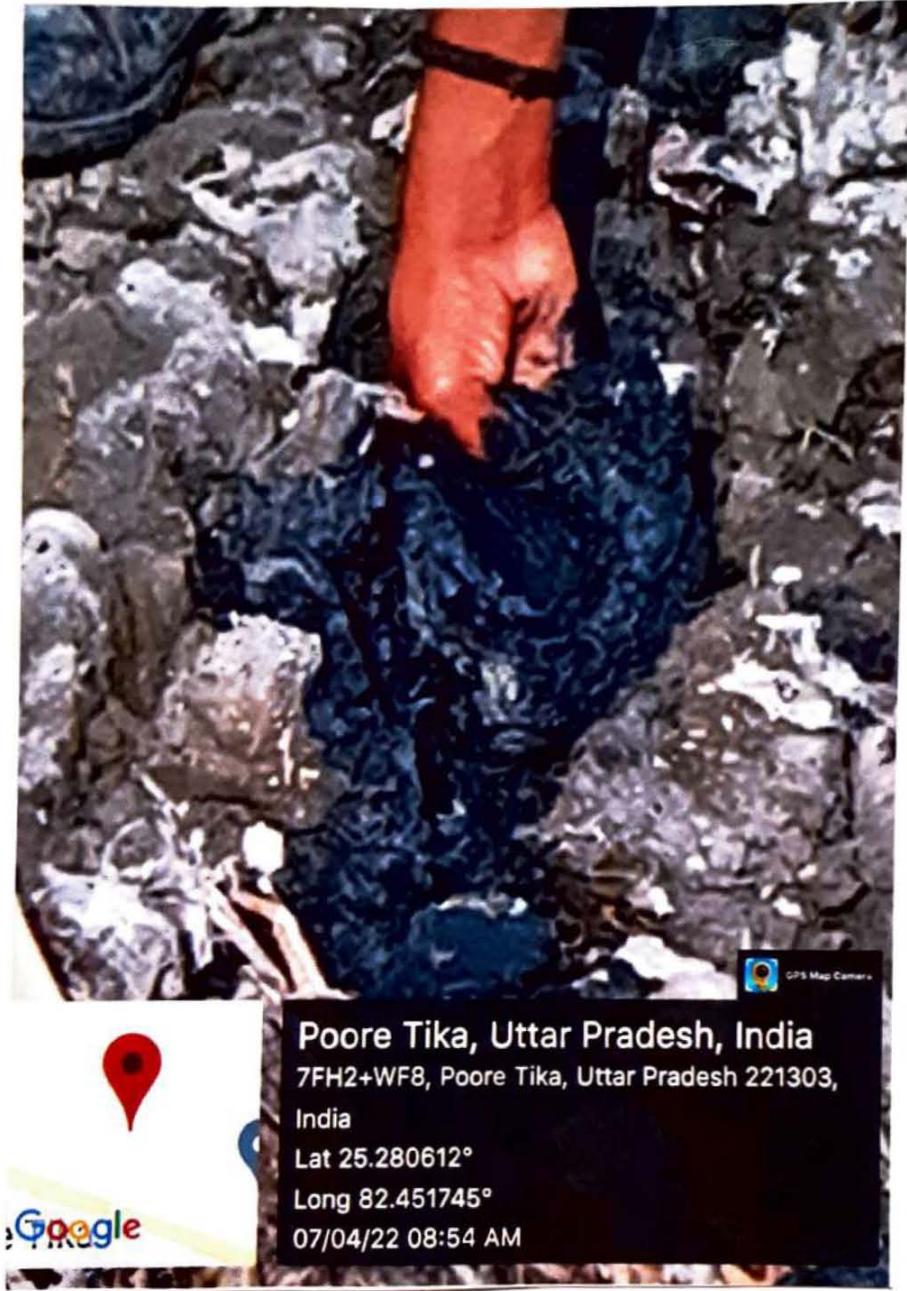
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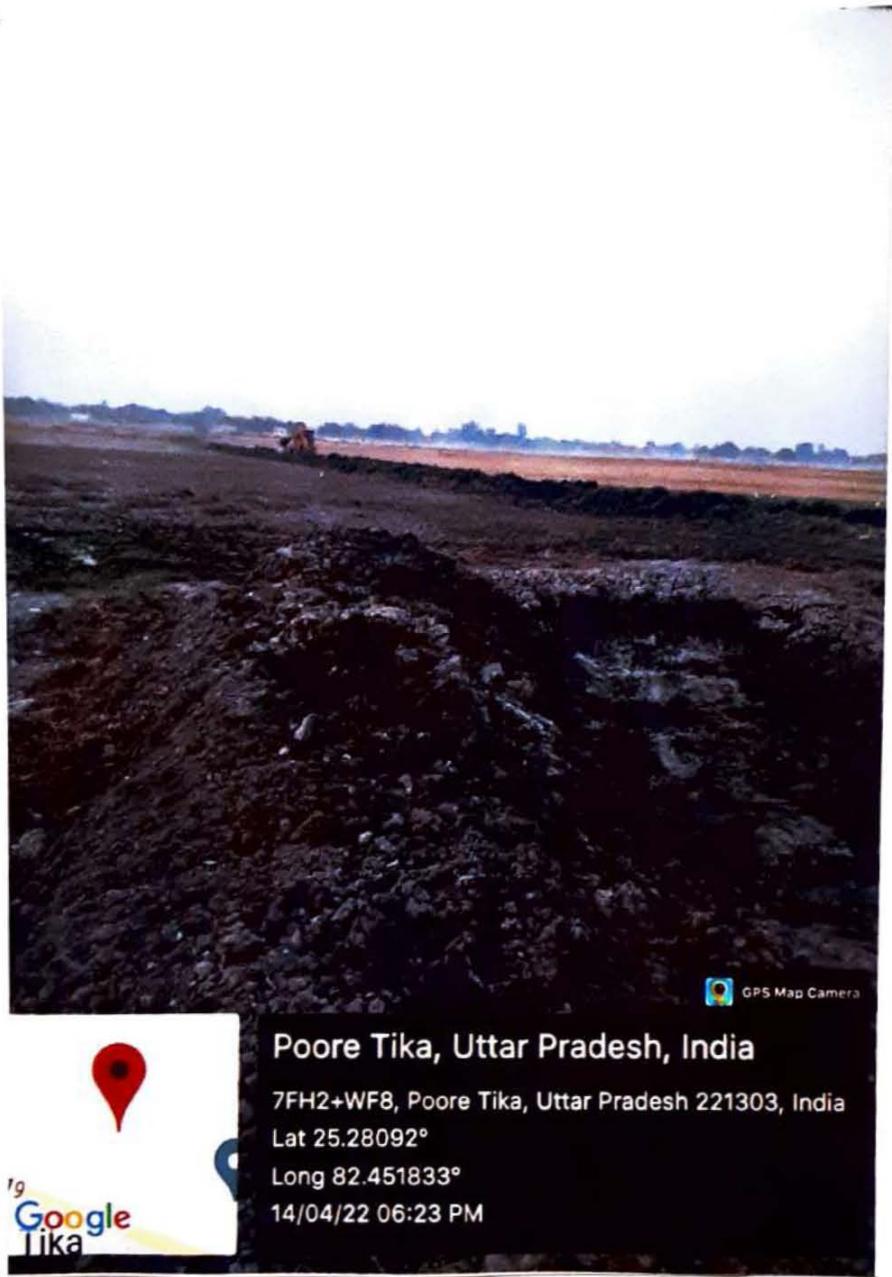
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GPS Map Camera



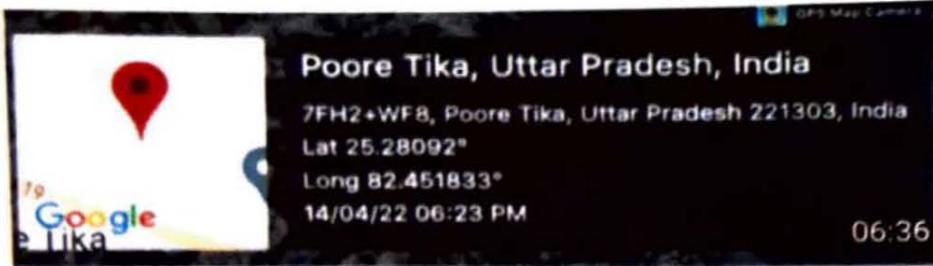
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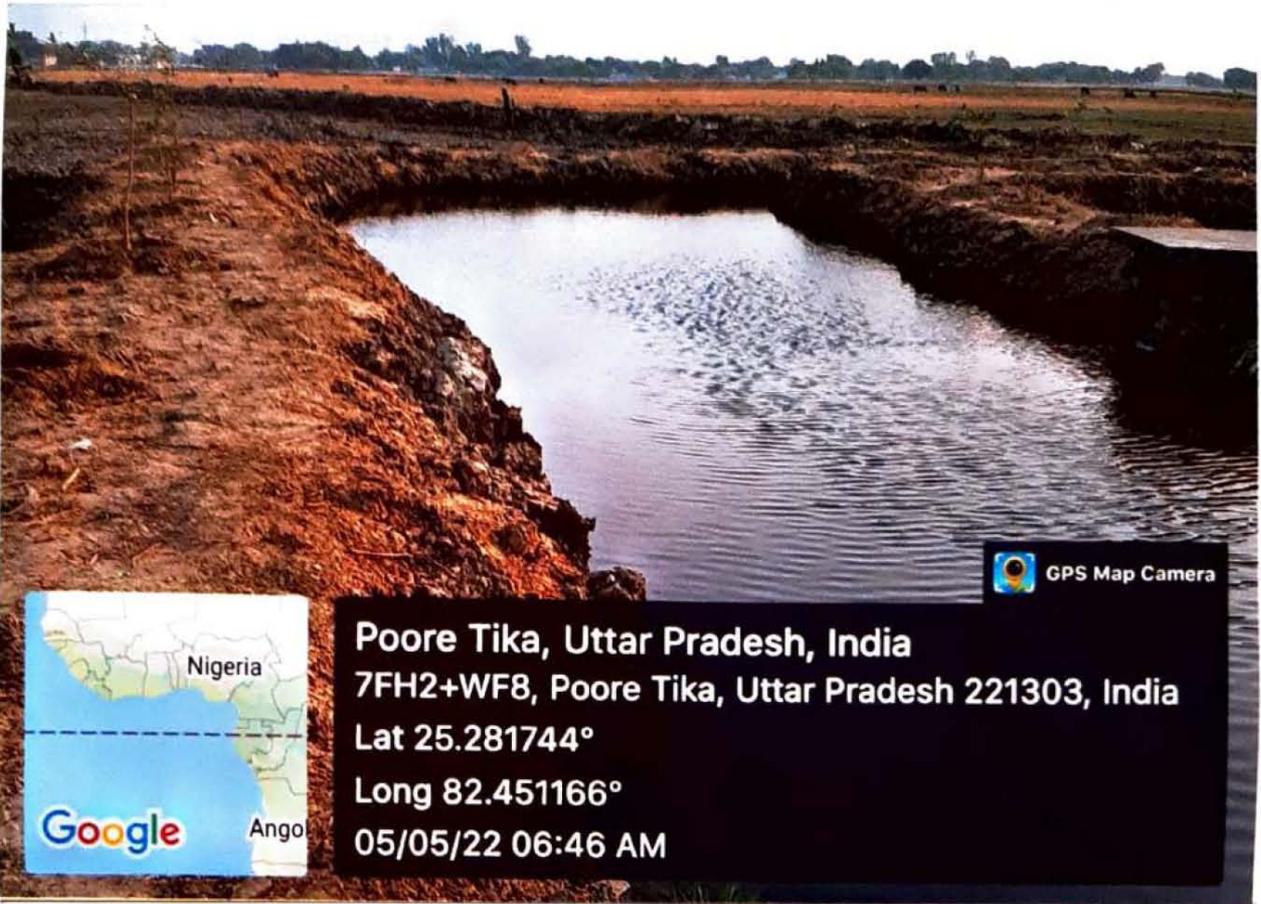
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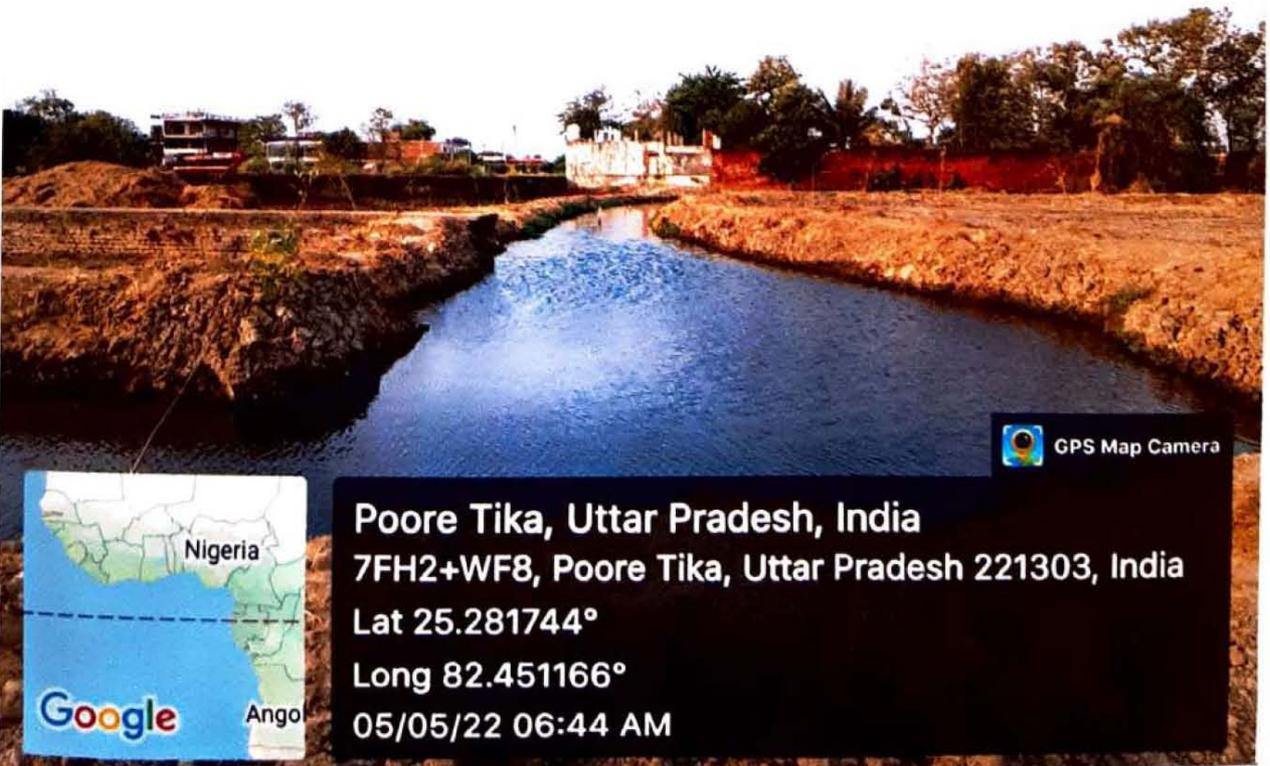




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केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

ANNEXURE P-2

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**SPEED POST**

बी-190042/एनजीआरबीए/सीपीसीबी/2018-19 / 468

दिनांक: २९.०६.२०२२

सेवा में,

श्री संजय कुमार पाल,

एफ - 306 दक्षिणपुरी,

नई दिल्ली - 110062

Email: sanjaykumar.pal225@gmail.com

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**विषय: सूचना का अधिकार अधिनियम, 2005 के तहत सूचना।**

संदर्भ: पंजीकरण क्रमांक सीपीसीबीडी/आर/ई/२२/००३२३ दिनांक ०१.०६.२०२२।

महोदय,

यह आपके आरटीआई आवेदन दिनांक ०१.०६.२०२२ के संदर्भ में है जिसमें ऑनलाइन पंजीकरण संख्या सीपीसीबीडी/आर/ई/22/00323 है जो ०८.०६.२०२२ को डब्ल्यूक्यूएम-॥ डिवीजन, केन्द्रीय प्रदूषण नियंत्रण बोर्ड (के.प्र.नि.बो.) में प्राप्त हुई थी। अतः इस प्रभाग से संबंधित मांगी गई बिंदुवार जानकारी इस प्रकार है:

**बिन्दु (i) और (ii) का उत्तर :** केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा अनुबंधित झारखण्ड प्रौद्योगिकी विश्वविद्यालय द्वारा ओ.बी.टी. लिमिटेड, गोपपुर, गोपीगंज, (संत रविदास नगर), भदोही, उत्तर प्रदेश का दिनांक ०४.०९.२०२२ को निरीक्षण किया गया था, जिसकी निरीक्षण रिपोर्ट आवश्यक कार्यवाही के लिए उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड ने के.प्र.नि.बो. द्वारा विकसित पोर्टल से डाउनलोड की है। निरीक्षण रिपोर्ट आपके सुलभ संदर्भ के लिए संलग्न है जिसकी अन्य जानकारी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से भी प्राप्त की जा सकती है।

इस मामले में अपीलीय प्राधिकारी सदस्य सचिव, सीपीसीबी, प्रवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032 हैं।

संलग्नक : यथोपरि।

भवदीय

  
(डॉ. अजित कुमार विद्यार्थी)  
निर्देशक और प्रभागीय प्रमुख,  
जल गुणवत्ता प्रबंधन-॥

**General section**

Date of inspection: 04/01/2022

1.	Unit code	503
2.	Name of the unit with complete postal address	O Bee Tee Limited, Gopepur, Gopigun), (Sant Ravidas Nagar), Bhadohi
3.	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	Lat: 25.279748 Long: 82.454222
4.	Name of Contact person with designation Phone & Email:	Mr. IB Singh (Manager) 9335078523 Indrabali.singh@obeetee.com
5.	Year of commissioning	1951
6.	Name of SPCBs Regional Office	Varanasi
7.	Industry Operational status	Operational

**Consent section**

(Attach valid copies, or if expired then attach recent expired copies along with copy of application)

8.	<b>Air consent</b> (Validity with date /Expired/Applied for renewal/First time applied/Never applied)	Renewal Applied (Annexure - 1 & 2)
9.	<b>Water consent</b> (Validity with date /Expired/Applied for renewal/First time applied/Never applied)	Renewal Applied (Annexure - 2 & 3)
10.	<b>Hazardous waste authorization</b> (Validity with date /Expired/Applied for renewal/First time applied/Never applied)	Valid (31/12/2024) (Annexure - 4)
11.	<b>NOC from CGWA/other authorized body</b> (Validity with date /Expired/Applied for renewal/First time applied/Never applied)	Valid (27/07/2026) (Annexure - 5)

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## Production section

12.	Mention no. of operational days in last three months (to be used for calculation purposes in subsequent sections)	86 days
13.	Operation schedule	24 hours / day
14.	Type of industry (Process category e.g., Raw Wool, Scoured Wool, Polyester, acrylic, Woven, Raw Silk, Processed Silk, Knit, Canvas, Carpet, Woven Cotton, Blend PC, Blend PV, 100% Poly etc.)	Woolen yarn dyeing Carpet
15.	Names of Raw Materials (Substrate- Cotton/ Wool/ Silk /Other) (in kg) (in the last three months)	Cotton: 12569 Kg Wool: 567566 Kg Silk: 14704 Kg Other: 39887 Kg (Annexure - 6)
16.	Product (s) and Capacity- (Separately mention of each product) a) As per consent (kg/day) (If consent is given in length or in no. of pieces write in kg/day in bracket also as per piece weight or GSM): b) Production details in last 3 months (kg/day) c) Actual production during the inspection (Average of last 10 days production). (kg/day) d) If production in number per day or piece per day, then mentioned grams per square meter (GSM) Piece weight (Kgs) (PW): Piece length (meters) (PL): Fabric width (inches) (FW): (GSM= $PW \times 39.37 \times 1000 / PL \times FW$ )	322 ton/month  7381.0 Kg/day 7629.0 Kg/day (Annexure - 7)  Not Applicable
17.	Installed production capacity (converted to kg/day)	10000 Kg/day
18.	Process details (with Material Balance & Flow diagram):	(Annexure - 8) Material balance not provided
19.	Name, No. and capacity of each process machine	Annexure - 9
20.	List and quantity of chemicals used (kg/day) (if liquid chemical is used, concentration (in wt./v or v/v)).	Annexure - 10
21.	Type, name and quantity of dye used per day.	Annexure - 10
22.	Feedback from Local residents (about pollution status of the industry inspected)	Nearby area persons were complaining about ash pollution that is destroying their house buildings as well as agricultural land (Photograph Attached)

## Water section

23.	Source of freshwater	
	River	Specify whether flow meter with totalizer installed at line carrying freshwater (Yes/No) Instantaneous Reading:.....m <sup>3</sup> /hr Totalizer Reading: ..... m <sup>3</sup> Type: mechanical/digital/electromagnetic etc. Calibration details: Logbook maintained: Yes/No
	Not Applicable	

	Borewell	<p>If Yes: Collect copy of logbook for last 03 months</p> <p>No. of Borewell as per CGWA NOC: 3.0                  Permitted withdrawal quantity: 25.0 KL/hr                  Actual withdrawal quantity: 1344.3 KL/day (Annexure – 11)                  (average of last three months)                  Actual no. of borewell found on site: 3.0                  No. of Borewell having flow meter with totalizer installed: 3.0                  Instantaneous Reading: 126.8 m<sup>3</sup>/hr } mention these values for all                  borewell with flow meter)</p> <p>Totalizer Reading during visit: 403413.2 m<sup>3</sup>                  Type: <b>Mechanical</b>                  Calibration details: <b>Annexure - 12</b>                  Logbook maintained: <b>Yes</b>                  If Yes: Collect copy of logbook for last 03 months (<b>Detail logbook copy not provided</b>)</p>
	Other piped sources (Municipal supply etc.)	<p>Specify whether flow meter with totalizer installed at line carrying freshwater (Yes/No)                  Instantaneous Reading: .....m<sup>3</sup>/hr                  Totalizer Reading: ..... m<sup>3</sup>                  Type: mechanical/digital/electromagnetic etc.                  Calibration details:                  Logbook maintained: Yes/No                  If Yes: Collect copy of logbook for last 03 months                  Copy of water charges (Bill) for the last 6 months to be collected.</p>
	Supply of water from tankers (Batch supply)	<p>Quantity of water received in KLD (Average of last three months)                  Logbook copy of last three months to be attached. : <b>NA</b></p>

**Fresh water consumption**

24.	Freshwater consumption (KL) (Total of last three months)	Production process	Domestic	Others
		1,15,611.0 KL (Annexure – 11)	Separate logbook not provided	
	Overall in KLD & KL/MT of product	1344.3 KLD & 0.182 KL/Kg		
	On the day of visit (KL)	493.2 KL		

**Effluent management section**

25.	Sources of effluent generation	Name & Quantity generated in KLD <b>Dyeing of woolen yarn &amp; 1000 KL</b>
26.	Flow meters at sources of effluent generation	Yes/No: <b>Not Applicable</b> Type: mechanical/digital/electromagnetic etc. Calibration details: Meter readings ..... Logbook maintained: Yes/No (if yes, last three months logbook data should be collected)
27.	ETP status	Installed (Yes/No) : <b>Yes</b> Operational (Yes/No) : <b>Yes</b>
28.	Flow meter/ v-notch installed at ETP inlet	Yes/No: <b>Yes</b> Type: <b>mechanical</b>

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		Calibration details: <b>Not Available</b> Instantaneous Reading: <b>31.6 m<sup>3</sup>/hr</b> Totalizer Reading: <b>1165837.1 m<sup>3</sup></b> Logbook maintained: <b>Yes</b> (if yes, last three months logbook data should be collected) ( <b>Annexure – 13</b> )	
29.	Flow meter/ v-notch installed at ETP outlet	Yes/No : <b>Yes</b> Type: <b>mechanical</b> Calibration details: <b>Not Available</b> Instantaneous Reading: <b>24.25 m<sup>3</sup>/hr</b> Totalizer Reading: <b>1913690.2 m<sup>3</sup></b> Logbook maintained: <b>Yes</b> (if yes, last three months logbook data should be collected) ( <b>Annexure – 13</b> )	
30.	Flow meter installed at treated water recirculation line (s)	Yes/No : <b>No</b> Type: <b>mechanical/digital/electromagnetic etc.</b> Calibration details: Instantaneous Reading: .....m <sup>3</sup> /hr Totalizer Reading: ..... m <sup>3</sup> Logbook maintained: <b>Yes/No</b> (if yes, last three months logbook data should be collected)	
31.	Effluent generation quantity (KL) (to be calculated from ETP inlet logbook)- Total of last three months	<b>70904.0 KL (Annexure – 13)</b>	
	Overall in KLD & KL/MT of product	<b>824.5 KLD &amp; 0.112 KL/Kg</b>	
	On the day of visit (KL)	<b>189.0 KL</b>	
28.	Recycled water consumption (KL) (Total of last three months)	In production	Others
		<b>Not Available</b>	
	Overall in KLD & KL/MT of product	<b>NA</b>	
	On the day of visit (KL)	<b>NA</b>	
29.	Effluent discharge quantity (KL) (to be calculated from ETP outlet logbook)- Total of last three months	<b>65579.0 KL (Annexure – 13)</b>	
	Overall in KLD & KL/MT of product	<b>762.55 KLD &amp; 0.103 KL/Kg</b>	
	On the day of visit (KL)	<b>182.2 KL</b>	
30.	Mode of discharge	<b>Open Channel</b>	
31.	a. No. of consented outlets		
	b. Actual no. of outlets observed during visit	<b>1</b>	
32.	Discharge in	<b>Local Drain (Jhiriypul Nala)</b>	
33.	Route to reach river Ganga and approximate distance of confluence point of River Ganga	<b>10 Km</b>	
34.	Whether any By-pass / multiple Outlets of Effluent observed	If yes, Photograph and effluent sample to be taken. Immediate inform to SPCB/CPCB.: <b>No</b>	

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35.	<b>ZLD status:</b>			
	a. Whether consent specifies that unit is ZLD: <b>No</b>			
	b. Mode of achieving ZLD:			
	<ul style="list-style-type: none"> <li>• Complete recycling in production process (Yes/No)</li> <li>• Reused for irrigation within premises (Yes/No)</li> </ul>			
	c. In case of ZLD mention availability of flow meters (with flow rate and totalizer reading during visit) at all recirculation lines (Y/N):			
36.	<b>Effluent characteristics</b>			
	<b>Parameter</b>	<b>ETP inlet</b>	<b>ETP outlet</b>	<b>Compliance w.r.t. consent</b>
	pH	6.56	7.88	6.5-8.5 <b>Complied</b>
	BOD (mg/l)	300	24	30 <b>Complied</b>
	COD (mg/l)	960	112	250 <b>Complied</b>
	TSS (mg/l)	104	48	100 <b>Complied</b>
	TDS (mg/l)	1822	1670	2100 <b>Complied</b>
	Oil & Grease (mg/l)	57	44	10 Non-complied
	Colour (PCU)	179.38	34.38	150 <b>Complied</b>
	<b>For industries discharging into Yamuna or its tributaries</b>			
	NH <sub>3</sub> -N			
	NH <sub>4</sub> NO <sub>3</sub>			
	PO <sub>4</sub> <sup>3-</sup>			
	Total Cr			
	Sulphide			
	SO <sub>4</sub> <sup>2-</sup>			
	SAR			
	Phenolic compound			
	Surfactants (MBAS Assay)			
	MLSS (mg/l): <b>3780.0</b> ; MLVSS (mg/l): <b>2872.0</b>			
37.	Influent BOD Load (on the basis of inlet quality & flow):			<b>247.35 kg/day (On the basis of 3 month average inlet flow)</b>
38.	Discharge BOD Load (on the basis of discharge quality & flow):			<b>18.3 kg/day (On the basis of 3 month average outlet flow)</b>

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Annex

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Ground water Analysis Report: Year of Dug: 3 well: 2012, 2013, 2014; Depth(m): 90.0

39.	Quality of Groundwater is compared with Bureau of Indian Standard (BIS) drinking water — specification (Second Revision) IS 10500 2012														
	Parameter →	pH	Colour (PCU)	Total Alkalinity (mg/L)	Total Hardness (mg/L)	COD	TDS (mg/L)	Cl <sup>-</sup> (mg/L)	F (mg/L)	NO <sub>3</sub> (mg/L)	SO <sub>4</sub> (mg/L)				
	Location ↓														
	Standard values	6.5-8.5	15	600	600	-	2000	1000	1.5	45	400				
	Tested Values	7.54	<2.0	300	292		310	14	0.43	2.29	22.74				
40.	Quality of Groundwater is compared with Bureau of Indian Standard (BIS) drinking water — specification (Second Revision) IS 10500 2012 (Heavy Metal)														
	Parameter →	As (mg/L)	Cd (mg/L)	Cr (mg/L)	Cu (mg/L)	Fe (mg/L)	Pb (mg/L)	Mn (mg/L)	Hg (mg/L)	Ni (mg/L)	Zn (mg/L)	Sb	Co	Se (mg/L)	V
	Permissible limits	0.05	0.003	0.05	1.5	0.3	0.01	0.3	0.001	0.02	15	-	-	0.01	-
	Tested Values	<0.005	<0.005	<0.005	<0.005	0.018	<0.005	<0.005	<0.0001	<0.005	<0.005			<0.005	

**Recipient drain & Bypass: Sampling not done due to common drainage of 2-3 industries**

41.	<i>Recipient drain characteristics (mention name of the drain also)</i>											
	Parameter →	pH	Colour (PCU)	BOD (mg/l)	COD (mg/l)	TSS (mg/l)	TDS (mg/l)	Cl <sup>-</sup> (mg/l)	NO <sub>3</sub> (mg/l)	NH <sub>3</sub> -N (mg/l)		
	Location ↓											
	Upstream											
	Downstream											
42.	By-pass (if any): Yes/ No If, by-pass found: Description of location and characteristics of wastewater											
	Parameter →	pH	BOD (mg/l)	COD (mg/l)	TSS (mg/l)	TDS (mg/l)	Color (mg/l)	O & G (mg/l)	NH <sub>3</sub> -N (mg/l)	NH <sub>4</sub> -NO <sub>3</sub> (mg/l)	PO <sub>4</sub> <sup>3-</sup> (mg/l)	Surfactant (MBAS Assay)
	Values											

## ETP section

43	ETP status <b>Operational</b>			
44	Installed capacity (KLD) <b>1000.0</b>	Utilized capacity (KLD) <b>1000.0</b>		
45	Effluent treatment technology <b>Biological (Adequacy report not provided)</b>			
	ETP unit	Dimension (LxWxH) (m)	Capacity (m3)	Retention time (Hr.)
	Bar screen chamber	<b>1.5X0.53X1.9</b>		
	Equalization tank	<b>10X10X3.5</b>	<b>350.0</b>	<b>8.4</b>
	Primary clarifier	<b>11(dia)X3.0</b>	<b>285.0</b>	<b>6.8</b>
	Aeration tank/ other advance oxidation technology eg. ozonation	<b>16X11.5X5.7</b>	<b>1049.0</b>	<b>25.2</b>
	Secondary clarifier	<b>12(dia)X2.5</b>	<b>283.0</b>	<b>6.8</b>
	Tertiary Filtration system	<b>ACF &amp; MGF</b>		
	Advance Tertiary treatment units like UF, RO & MEE			
	<b>If Other type of treatment scheme, then give details</b>			
46.	Type of aerators in aeration tank	<b>Diffused</b>	Nos. <b>14</b>	Details: <b>MBBR type</b>
	Rate of aeration (Blower capacity)	<b>650.0 m3/hr.</b>		
	Provision for sludge recirculation	<b>Yes</b>		
47.	Type of clarifier (Conventional/ Lamella clarifier/ Tube settler)	Primary clarifier: <b>Circular clarifier</b> Secondary clarifier: <b>Circular clarifier</b>		
48.	Sludge management:			
	Sludge drying beds	Total No: <b>4.0</b>	Dimensional details (LxWxH) <b>5.25X4.5X</b>	
	Centrifuge/ Sludge press/ decanter	Nos. <b>Decanter</b>	Feed rate (m3/hr.): <b>1 - 2</b>	
	Quantity of sludge generated (kg/day) (average of last three months)	<b>572.0 Kg/day (Annexure - 14)</b>		
	On the day of visit (kg/day)	<b>NA</b>		
	Mode of sludge disposal	<b>To Ramky (Annexure - 14)</b>		
49.	Name of chemical consumed at ETP along with quantity (kg/day)	<b>Lime: 120 Kg/day Alum: 75 Kg/day Poly 442: 0.4 Kg/day Poly 8140: 0.6 Kg/day (As per industrial person, logbook not provided)</b>		
50.	Availability of Environmental Lab	<b>Yes</b>		
	ETP Lab details:	<b>Annexure - 15</b>		

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	(give details of instruments available in lab of the unit with photographic evidence)	
	Details of parameter analysed Analysis frequency (daily/weekly/monthly)	Daily (Annexure - 16)
51.	Staff engaged at ETP (Nos.)	ETP Manager : 1  Chemist : 1  Operator/Helper : 6
52.	Total electric Consumption (KWh/day) (average of last three months)	239283.99 KWh/month (Logbook not provided)
	Separate Energy meter installed for ETP	Yes
	Meter reading at the time of visit (KWh)	
	Electric Consumption at ETP (KWh/day) (average of last three months)	1473.5 KWh/day (Annexure - 17)

**Hazardous waste section**

53.	Name of HW generated	Category	Authorised Quantity	Quantity Generated	Source of generation	HW Disposal	Copy of agreement with recyclers /TSDF
a.	ETP Sludge	26.1	600 Kg/day	572.0 Kg/day	ETP	TSDF	Annexure - 18
b.							
c.							
Form-4 and 10 to be collected : Annexure - 19							

**Fuel/power consumption**

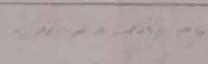
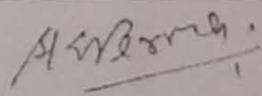
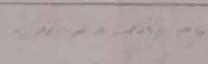
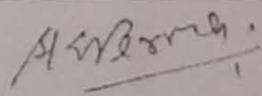
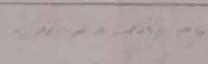
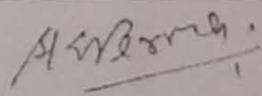
54.	Type of fuel used	Rice Husk, Diesel
55.	Fuel consumption (mention units)	Rice Husk: 841.39 MT/month Diesel: 5.8 KL/month
	On the day of visit	Logbook not provided

## Air Pollution – Emission Sources &amp; Control

56	Sources of air pollution	Chimney Details	APC Equipment		Emission Quality(Third party test report to be collected)		
	Boiler (Nos.: 2)	30.0 m	Back filter to multicyclone		Annexure - 20		
	Details of D.G Set		Capacity	Exhaust pipe		Emission standards	
			500 KVA: 3; 380 KVA: 1	Yes		Annexure - 21	

## OCEMS and other details

57.	Installation Status of (1)OCEMS	Yes
	(2)Web Camera	No
	(3)Flow meter	Yes
	Connected with CPCB/SPCB Server:	Yes User ID : sunil.agrawal@obeetee.com Password : sunil@1972
	(4) Frequency of calibration	6 month
	(5) Last date of calibration	24/08/2021 (Annexure – 22)
	(6) Next due date of calibration	22/02/2022
	(7) Techniques	Inline
58.	Values shown in OCEMS at the time of sampling	Flow (m <sup>3</sup> /hr): 24.25 pH: 7.47 TSS (mg/L): 6.89 PPM BOD (mg/L): 20.51 PPM COD (mg/L): 62.4 PPM
59.	Letter for intent giving their voluntary participation and commitment for implementation of the charter submitted (Yes/ No):	Yes (Annexure – 23)
60.	Self-assessment report and action plan along with PERT chart submitted (Yes/No):	Yes (Annexure – 23)
61.	Specific observations:	
	1. Premises of company is neat and clean	
	2. The unit regularly helps schools and local community in improving education, health facility and improving livelihood using its CSR fund. (Annexure – 24)	
	3. Treated effluent is partly used for irrigation and partly goes out to JhiriaPul drain (the stormwater drain of the area).	

	<p>4. The screen and oil &amp; grease trap are improperly designed.</p> <p>5. Collected oil and grease (whatever is trapped) and screenings are not properly stored.</p> <p>6. As per industrial person cotton, silk is also used as raw material in process however no information mentioned in consent to use cotton and silk as raw materials.</p> <p>7. All other parameters except oil &amp; grease are complied. This may be due to improper design of oil &amp; grease tank.</p> <p>8. Residential persons were complaining for ash collection everywhere outside the premises. It is destroying their buildings, crops and moreover it's harmful for lungs functioning. This may be due to damaged dust collector and other APC units. State pollution board should take necessary action for this.</p>																														
62.	<p>Specific recommendations/suggestions:</p> <p>1) Proper log books for fresh water and raw material consumption should be maintained separately.</p> <p>2) The unit should change the design and size of screen and oil &amp; grease trap of ETP.</p> <p>3) The ash from boiler should be disposed off properly to brick manufacturer and other such organization engaged in utilizing such solid waste. Keeping them in premises is not permissible. It seems air control units are not working properly it requires improvement.</p>																														
63.	Date of report submission																														
64.	<b>Inspection team (Technical Institutes, SPCB &amp; SPMG) details:</b>																														
	<table border="1"> <thead> <tr> <th>S.No.</th> <th>Name</th> <th>Designation</th> <th>Organisation</th> <th>Signature with date</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Prof. SN Upadhyay</td> <td>Advisor</td> <td>JUT, Ranchi</td> <td></td> </tr> <tr> <td>2.</td> <td>Mr. SK Verma</td> <td>Lab Attendant</td> <td>IIT (BHU) Varanasi</td> <td></td> </tr> <tr> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>	S.No.	Name	Designation	Organisation	Signature with date	1.	Prof. SN Upadhyay	Advisor	JUT, Ranchi		2.	Mr. SK Verma	Lab Attendant	IIT (BHU) Varanasi																
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Photographs

Fig.1: Entrance gate



Fig.2: Manufacturing process area

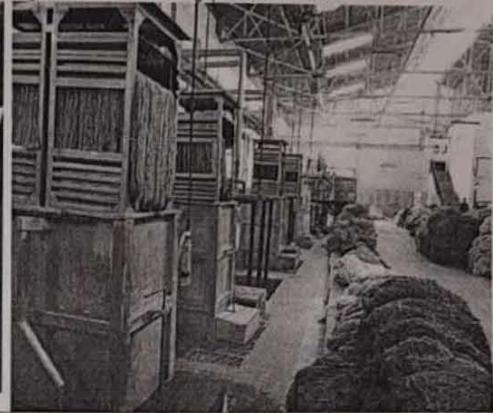


Fig.3: ETP inlet

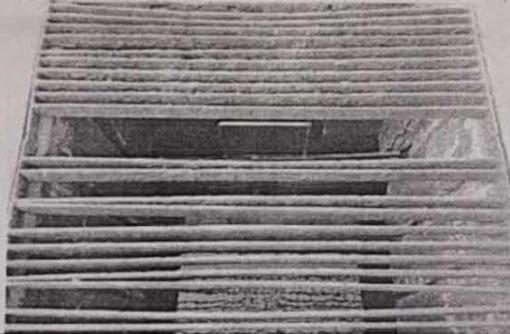


Fig.4: ETP outlet



Fig.5: Aeration tank

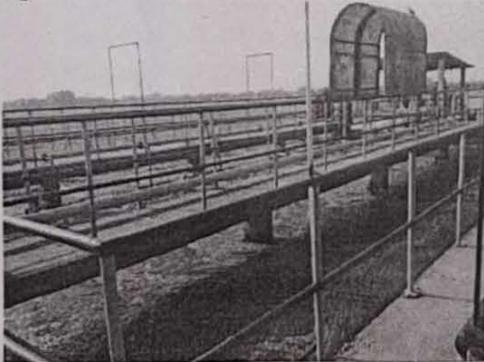


Fig.6: Recipient drain

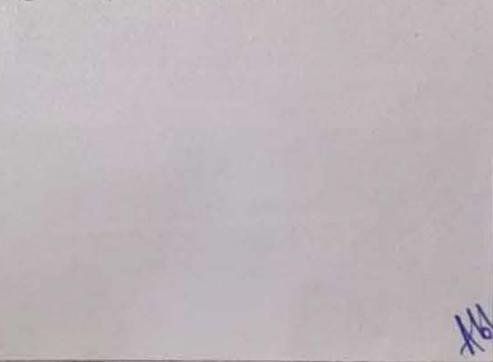


Fig.6: Borewell flow meter



Fig.7: ETP inlet flow meter



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Fig.8: ETP outlet flow meter



Fig.9: Flow meter at recycling line

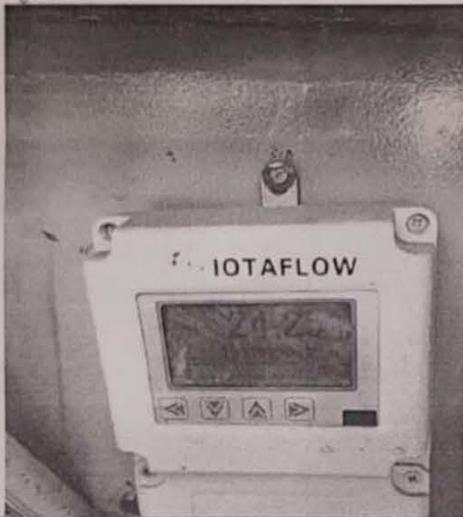


Fig.9: OCEMS display

Fig.10: ETP energy meter

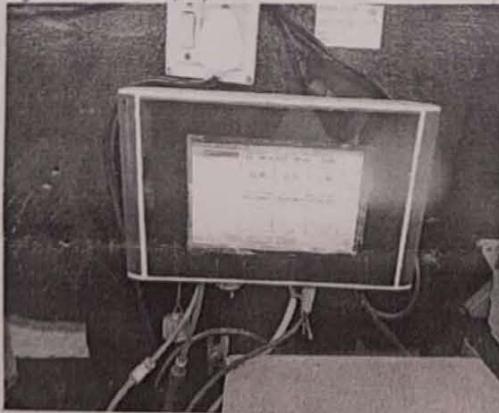


Fig.11: Others

Fig.12: Inspection team

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**Checklist**

1. Copy of consent (Air, Water, HW) as stated in format
2. Copy of NOC from CGWA as stated in format
3. Process flow diagram, Water balance, Water Audit report and ETP flow diagram
4. Adequacy assessment report of ETP if available
5. Record of Raw material consumption and Production as required in format.
6. Logbooks of flow meters installed at fresh water source and recirculation lines as required in format.
7. Logbooks of flow meters/v-notch installed at ETP inlet and ETP outlet as required in format.
8. Logbook of ETP lab i.e. analysis of pollution parameters of ETP by unit's own lab.
9. Logbook of power consumption measured from separate energy meter at ETP.
10. Logbooks of sludge generation and sludge disposed as required in format.
11. Lab analysis report of ETP inlet, outlet, aeration tank, recipient drain (upstream & downstream) and groundwater sample.
12. Forms 1 i.e. notices served to the unit for sample collection duly signed by Team leader and unit's representative.
13. Form-4 and last 4 copies of Form 10, if hazardous waste disposal to authorized recyclers.

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To,

Shri I B SINGH  
M/s OBEETEE PRIVATE LIMITED  
Gopepur, Gopiganj, Bhadohi  
SANT RAVIDAS NAGAR

Sub: Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. OBEETEE PRIVATE LIMITED

Reference Application No. 6401183

Dated : 03/02/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s OBEETEE PRIVATE LIMITED, under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
  2. This consent is valid for the period from 01/01/2020 to 31/12/2021 .
  3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Brij Bihari

Awasthi

Chief Environmental Officer, Circle-6

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Varanasi for information and necessary action.

Brij Bihari

Awasthi

Chief Environmental Officer, Circle-6

Abhey

PRIVATE

## U.P. Pollution Control Board

Dated : 03/02/2020

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dyed Woolen Yarn 322 ton/month.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	6 TPH & 4 TPH Boilers	Rice Husk	1	Particulate Matter	30 meter
2	500 KVA DG Set	HSD	2	Particulate Matter	As per Board Norms
3	625 KVA DG Set	HSD	3	Particulate Matter	As per Board Norms
4	380 KVA DG Set	HSD	4	Particulate Matter	As per Board Norms

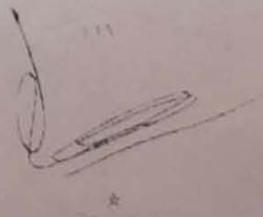
- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	250 mg/NM3

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

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1. This consent is valid for production of Dyed Woolen Yarn 322 ton/month.
2. The industry shall develop green belt as per the protocol attached with Board's office order dated 16.02.2018 which is available on Board's Website.
3. The conditions mentioned in the consent must be complied by the industry and submit the compliance report to UPPCB within the stipulated time period.
4. The industry shall install separate electricity meter for measurement of consumption of electricity in Air Pollution Control System and maintain logbook.
5. Air Pollution Control System (i.e. bag filter attached with the 6 TPH and 08 TPH boilers) must be operated regularly and logbook of energy consumed for the same shall be maintained.
6. Industry shall submit analysis report of emission after interval of every 03 months dully analysed by Board or N.A B.L. accredited lab.
7. Industry must strictly comply all the directions issued from UPPCB, CPCB and Hon'ble NGT from time to time.
8. The industry should operate in such a way so that it does not affect the surrounding environment & nearby Population.
9. The unit shall comply with the provisions of Solid and other Waste Management Rules, 2016.
10. Ash generated by the industry should be disposed off in a scientific manner in such a way that it shall not adversely affect the soil and nearby area.
11. The unit shall comply with the provisions of Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
12. Audited Balance Sheet/ C. A. Certificate should be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.
13. If closure order is issued by CPCB/SPCB against unit, then CTO issued shall be treated as automatically cancelled.

Issued with the permission of competent authority .

*Abhis*

For and on behalf of U.P. Pollution Control Board .

Brij Bihari  
Awasthi

Chief Environmental Officer, Circle-6





*Approved*  
**Nivesh Mitra**  
 Single Window Portal Head of Office  
 Pollution Control Board

Company: SURETY PRIVATE LIMITED

Date: 4.11.2021

**In progress Application**

Application No	Application Date	Application For	Application Name	Type Certificate For	Status	Inspector name	Drawing No
1000000	04.11.2021	AP	SURETY PRIVATE LIMITED	IND	Approved		1000000-001
1000000	04.11.2021	AP	SURETY PRIVATE LIMITED	IND	Approved		1000000-002
1000000	04.11.2021	AP	SURETY PRIVATE LIMITED	IND	Approved		1000000-003
1000000	04.11.2021	AP	SURETY PRIVATE LIMITED	IND	Approved		1000000-004

*Ashay*



## UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Ref. No : 11958/UPPCB/Varanasi(UPPCBRO)/HWM/SANT RAVIDAS NAGAR/2020  
Dated: 24/06/2020

To,  
M/s OBEEETEE PRIVATE LIMITED  
Goepur, Gopiganj, Bhadohi  
Tehsil : Aurai  
District :SANT RAVIDAS NAGAR

**Sub :-** Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 11958 and 24/06/2020 .
2. Reference of application (No. and date) 8646153 and 24/05/2020 .
3. Mr I B SINGH of M/s OBEEETEE PRIVATE LIMITED is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at

### Details of Authorisation

S.No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Cat. 26.1 of Schedule-I	Through TSDF	600 kg/day

1. The authorization shall be valid for a period of 31/12/2024 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

#### A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .

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7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

### B Specific Conditions of Authorization

1. The authorization shall be valid upto dated 31.12.2024, if not suspended or cancelled earlier.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
5. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.
6. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7. The authorized person/agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.
8. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes

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must be suitably and safely handled.

9. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule - 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.
10. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
11. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.
12. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
13. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
14. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
15. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
16. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.
17. You shall become the member of any common TSDF for S.L.F. which has been authorized by UPPCB and send the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter.
18. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.
19. Emission from the Common/Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act, 1986.
20. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each category of waste sent to TSDF/Incinerator.
21. This authorization/Registration is valid till the industry is having valid consent as per the provisions of Air(Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.
22. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and E-waste (Management and Handling) Rules, 2016.
23. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
24. The industry shall submit the colored photo graph of display board within 15 days.

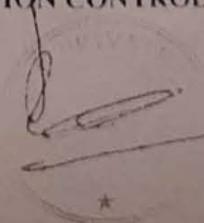
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( Authorized Signatory )

Nishi Kumar

Chauhan

UTTAR PRADESH POLLUTION CONTROL BOARD



Copy to To the Regional Officer, U P Pollution Control Board, Varanasi for information and necessary action.

Nishi Kumar  
Chauhan

CEO/EE, IC Circle \_\_\_\_\_



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## GROUND WATER DEPARTMENT

 Ministry of Jal Shakti  
 Government of Uttar Pradesh


## Form 8 (E)

(Serials 1 to 2)

**(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR  
 SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/  
 INFRASTRUCTURAL OR BULK USER OF GROUND WATER)  
 VALID UP TO : 27/07/2026**

Registration No.: 202107000179

Name of the Owner	R. SINGH		
Address of the Applicant	Gopipur Gopiganj, Bhadohi	Application Form Serial No.	BHDI 10721RIN0002
Date of Submission	08/07/2021	Specimen Signature	
Company Name	ORIENTAL PRIVATE LIMITED	Company Address	Gopipur Gopiganj, Bhadohi, Uttar Pradesh

## Location Particulars

District	Bhadohi	Block	AJRAI
Plot No./Khasra No.	Gopipur Gopiganj, Bhadohi, Uttar Pradesh	Municipality/Corporation	No
Well No./Holding No.			N/A

## Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	15/01/2013		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	90.00
Purpose of well	Industrial	Assembly Size (For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	12.50



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			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	51 - 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm; the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The piezometer of water level in piezometer should be taken only after the pumping from the surrounding tube wells has been stopped for at least four to six hours.
- The contractor regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lit. capacity) should be sent to concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A fire alarm display board should be installed at piezometer/tube wells site for providing the location, piezometer/tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.
- (1) Any other condition(s) that may be imposed by the concerned Authority.
- (2) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (a) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - (i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - (ii) Industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - (iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through (certification of Indian industries, CII); Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to GGWD. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
  - (iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level measuring mechanism as mentioned in General Condition no. 10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup>/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - (v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, ferrous, slaughter house, explosives, etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - (vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - (vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Gas, wastewaters, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (b) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following conditions:
  - (i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as

H.S.

appropriate. Monitoring records and results should be retained by the applicant for two years for inspection or recording as required by District Ground Water Management Council.

- A treatment of sewage treatment plant (STP) shall be mandatory for new projects where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

**This certificate is electronically generated and does not require digital signature**

A handwritten signature in blue ink, consisting of several loops and a long horizontal stroke.

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U.P. Pollution Control Board

## CONSENT ORDER

Ref No. -  
71808/UPPCB/Varanasi(UPPCBRO)/CTO/water/  
SANT RAVIDAS NAGAR/2019

Dated : 03/02/2020

To ,

Shri I B SINGH  
M/s OBEETEE PRIVATE LIMITED  
Goepur, Gopiganj, Bhadohi  
SANT RAVIDAS NAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974  
(as amended) for discharge of effluent to M/s. OBEETEE PRIVATE LIMITED

Reference Application No :6391476

Dated :03/02/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act ) M/s. OBEETEE PRIVATE LIMITED is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Brij Bihari

Awasthi

Chief Environmental Officer, Circle-6

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Varanasi for information and necessary action.

Brij Bihari

Awasthi

Chief Environmental Officer, Circle-6

*Handwritten signature/initials*



## U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.OBEETEE PRIVATE LIMITED vide

Consent Order No. 6391476/ Water

Dated : 03/02/2020

## CONDITIONS OF CONSENT

- This consent is valid only for the approved production capacity of Dyed Woolen Yarn 322 ton/month.
- The quantity of maximum daily effluent discharge should not be more than the following

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	07 KLD	Septic Tank
2	Industrial	1000 KLD	ETP

- Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.

- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent.

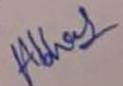
Domestic Effluent		
S.No	Parameter	Standard

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms.

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/ltr
2	BOD	30 mg/ltr
3	COD	250 mg/ltr
4	Oil & Grease	10 mg/ltr

- Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory.
- The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.
- The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
- The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained.

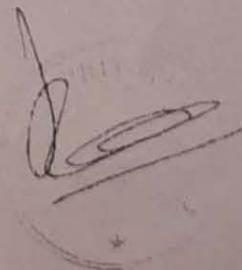
Specific Conditions:

1. This consent is valid for production of Dyed Woolen Yarn 322 ton/month
2. The show cause notice issued under section 33A of Water Act, 1974 has revoke
3. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
4. Implementation report of Compliance of consent conditions must be submitted within one month
5. The consumption of electricity, nutrient and chemicals in operation of ETP must record on logbook regularly.
6. The industry is directed to reuse the maximum treated effluent in process and gardening etc.
7. The industry is directed to continuously operate all units of E.T.P. regularly.
8. The industry is directed to maintain good housekeeping within industry premises.
9. The industry shall install electromagnetic flow meter at inlet and outlet of ETP.
10. The unit shall submit performance audit report of the treatment system including analysis of treated effluent made by reputed Government expert Institute within 60 days.
11. Industry shall submit analysis report of treated effluent after interval of every three months dully analysed by Board or N.A.B.L. accredited laboratory.
12. Audited Balance Sheet/ C.A. Certificate should be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.
13. The unit shall comply with the provisions of Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
14. The industry is directed to comply the notification issued by Ministry of Environment Forest and Climate Change for Textile Units and provisions of charter for Textile Industry made by CPCB.
15. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P Pollution Control Board and directions issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India. Shall be complied with.
16. If closure order is issued by CPCB/SPCB against unit, then CTO issued shall be treated as automatically cancelled.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .  
 Brij Bihari  
 Awasthi  
 Chief Environmental Officer, Circle-6



*Approved*

**Nivesh Mitra**

Single Window Portal, Govt. of Uttar Pradesh

Patna, Bihar



Website: [SWEETEX PRIVATE LIMITED](http://SWEETEX.PRIVATE.LIMITED)

Date: 0-12-2021

**In-progress Application**

Application No.	Application Date	Application Fee	Application Name	Type Certificate No.	Status	Project Start Date	Issuing Office
122/2021	04-12-2021	500	SWEETEX PRIVATE LIMITED LTD	170	Not Started		Patna
122/2021	04-12-2021	500	SWEETEX PRIVATE LIMITED LTD	170	Not Started		Patna
122/2021	04-12-2021	500	SWEETEX PRIVATE LIMITED LTD	170	Not Started		Patna
122/2021	04-12-2021	500	SWEETEX PRIVATE LIMITED LTD	170	Not Started		Patna

*Abhay*